



मध्य प्रदेश MADHYA PRADESH

CA 249275

Form 26
(See rule 4A)



AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONG WITH NOMINATION PAPER
BEFORE THE RETURNING OFFICER FOR ELECTION TO COUNCIL OF STATES
FROM MADHYA PRADESH

PART A

I Rajneesh Kumar Agrawal, S/o Sh. Ramgopal Agrawal, Aged 50 years, Resident of E-114/20, Shivaji Nagar, Bhopal (M.P.) 462016, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

- (1) I am a candidate set up by Bhartiya Janata Party.
- (2) My name is enrolled in 35 - Bina, Assembly Constituency, Madhya Pradesh (Name of the Constituency and the state), at Serial No. 434 in Part No. 179.

[Handwritten signature]



2

355410 3563111
50210 = 520
30/05/2026



राजेश कुमार कोषालय के वी.पी.ओ. के
कोषालय में भेजा

निदेश कोषालय में भेजा

CNT 1174986

राजेश कुमार जैन
स्टाफ सिलेक्शन
सिविल कोषालय, भोपाल
लायसेन्स नं.-21/56-97

भारतीय गैर न्यायिक

पचास
रुपये

रु.50



FIFTY
RUPEES

Rs.50

INDIA NON JUDICIAL



मध्य प्रदेश MADHYA PRADESH

CA 249280

मध्य प्रदेश सरकार
गैर न्यायिक
पचास रुपये



भारत सिंह तमर

4

3559 3560
50 50
30/05/2026



राजेन्द्र कुमार जैन
स्टाफ कोर्ट
सिविल कोर्ट, भोपाल
लायसेन्स नं.-21/5-6-97

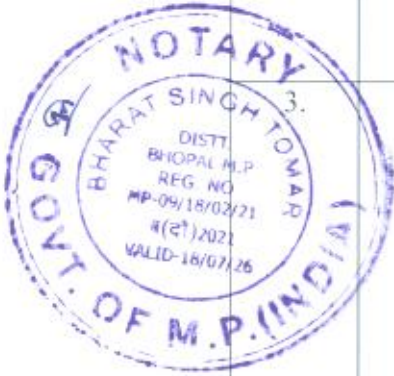


(3) My contact telephone number(s) is/are +91-9425026299 and +91-6263741071 and my e-mail id is: rajneesh4n@gmail.com and my social media account(s) are:-

- (i) **Facebook:-** rajneeshagrawal.in
- (ii) **Twitter :-** @rajneesh4n
- (iii) **Instagram:** Rajneesh Agrawal (@rajneesh4n)

(4) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

Sl. No.	Names	PAN	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return(in Rupees) for the last five Financial Years completed (as on 31 st March)
1.	Self (Rajneesh Kumar Agrawal)	AEHPA4178A	2024-25	(i) Rs. 9,92,920/- (AY 25-26)
			2023-24	(ii) Rs. 9,84,340/- (AY 24-25)
			2022-23	(iii) Rs. 8,53,650/- (AY 23-24)
			2021-22	(iv) Rs. 7,19,000/- (AY 22-23)
			2020-21	(v) Rs. 6,02,210/- (AY 21-22)
2.	Spouse (Smt. Garima Vijayvargia)	AIRPV3791L	2024-25	(i) Rs. 1,01,970/- (AY 25-26)
			2023-24	(ii) Rs. 1,08,750/- (AY 24-25)
			2022-23	(iii) Rs. 1,08,000/- (AY 23-24)
			2021-22	(iv) NIL
			2020-21	(v) NIL
3.	Dependent 1 (SON- Jyotirman Agrawal)	NO PAN allotted	NIL	(i) NIL
				(ii) NIL
				(iii) NIL
				(iv) NIL
				(v) NIL
4.	Dependent 2 (Daughter- Chinmayee Agrawal)	NO PAN allotted	-NIL	(i) NIL
				(ii) NIL



[Handwritten Signature]

(6)

				(iii)	NIL
				(iv)	NIL
				(v)	NIL

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

(5) Pending criminal cases

(i) I declare that there is no pending criminal case against me. (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) The following criminal cases are pending against me:

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

Table

(a)	FIR No. with name and address of Police Station concerned	NOT APPLICABLE
(b)	Case No. with Name of the Court	NOT APPLICABLE
(c)	Section(s) of concerned Acts/Codes involved (give no. of the Section e.g. Section.....of IPC, etc.).	NOT APPLICABLE
(d)	Brief description of offence	NOT APPLICABLE
(e)	Whether charges have been framed (mention YES or NO)	NOT APPLICABLE
(f)	If answer against (e) above is YES, then give the date on which charges were framed	NOT APPLICABLE
(g)	Whether any Appeal Application for revision has been filed against the proceedings (Mention YES or NO)	NOT APPLICABLE

[Handwritten Signature]



5

(6) Cases of conviction

(i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) I have been convicted for the offences mentioned below:

(If the candidate has been convicted, then tick this alternative and score off alternative

(i) above, and give details in the Table below)

Table

(a)	Case No.	NOT APPLICABLE
(b)	Name of the Court	NOT APPLICABLE
(c)	Sections of Acts / Codes involved	NOT APPLICABLE
(d)	Brief description of offence for which convicted	NOT APPLICABLE
(e)	Dates of orders of conviction	NOT APPLICABLE
(f)	Punishment imposed	NOT APPLICABLE
(g)	Whether any Appeal has been filed against conviction order (Mention YES or No)	NOT APPLICABLE
(h)	If answer to (g) above is YES, give details and present status of appeal	NOT APPLICABLE

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

Note:

1. Details should be entered clearly and legibly in BOLD letters.
2. Details to be given separately for each case under different columns against each item.
3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
4. Additional sheet may be added if required.
5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of 2011.

(7) That I give herein below the details of the assets (movable and immovable etc.) of myself.





my spouse and all dependents:

A. Details of movable assets :

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.

Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.

Explanation,- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries';

S. No.	Description	Self	Spouse (Smt. Garima Vijayvargia)	Dependent-1 (Jyotirmay Agrawal)	Dependent-2 (Chinmayee Agrawal)
(i)	Cash in hand	Rs. 1,90,000/-	Rs. 12,000/-	NIL	NIL
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	(1) State Bank of India – Shivaji Nagar. Saving A/c No. - 10064614683 Amount- Rs. 12,99,719/- (2) State Bank of India – Shivaji Nagar. Fixed Deposit of Rs. 10,00,000/- (No. 45148413766)	State Bank of India – Minal Residency. A/c No. - 63023949352 Amount- Rs. 190/-	NIL	NIL



[Handwritten signature]

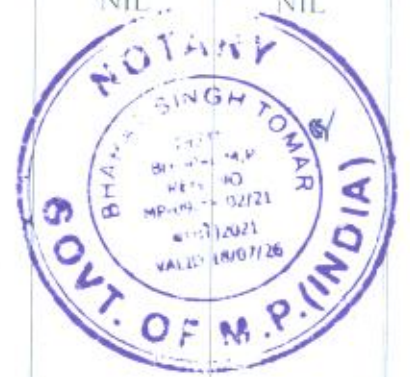
(9)

		45148413766) (3) State Bank of India – Shivaji Nagar. Fixed Deposit of Rs. 25,000/- (No. 44546225109) PF account Rs. 40583/- (No. 40080798233) (4) State Bank of India – Lateri, Vidisha. Ruchi Gas Agency (Proprietorship Firm) Proprietor – Sh. Rajneesh Kumar Agrawal C.C. A/c No. - 000000327977 61028 Amount- Rs. 24,12,716/-			
(iii)	Details of investment in Bonds, Debentures/Shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	NIL	LIC of India Policy No. 354096498 Rs. 8,00,000/-	LIC of India Policy No. 356705286 Rs. 5,00,000/- (premium paid by parents)	NIL
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL	NIL	NIL



[Handwritten Signature]

(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of Make, registration number, etc. year of purchase and amount)	Toyota Etios Cross MP 40 CA 3385 Year-2014 Present Value -Rs. 3,20,000/- Mahindra Bolero MP 04 GA 6091 Year-2013 Present Value -Rs. 1,50,000/-	NIL	NIL	NIL
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	Gold Jewelry- 20 Grams Value – Rs. 3,21,000/-	Gold Jewelry - 150 Grams Value – Rs. 24,00,000/-	NIL	NIL
(viii)	Any other assets such as value of claims/interest	Proprietor in Proprietorship Firm – Ruchi Gas Agency 1. Rs. 2,00,000/- furnished as Security Deposit to National Fertilizer company for dealership	NIL	NIL	NIL
(ix)	Gross Total value	Rs. 59,59,018/-	Rs. 32,12,190/-	Rs. 5,00,000/-	NIL



B. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.

S. No	Description	Self	Spouse (Smt. Garima Vijayvargia)	Dependent-1 (Dyotmin Agrawal)	Dependent-2 (Chinnayee Agrawal)
(i)	<u>Agricultural Land</u> Location(s) Survey number(s)	Survey No. 259/1/3/1/1/1/1/1/1 1/1 Situated at	NIL	NIL	NIL

[Handwritten Signature]

(11)



		Lateri, Ward No. 01, Madhusudangarh Road, Tehsil- Lateri, District Vidisha (M.P.)			
	Area (total measurement in Sq. ft.)	1. 500 Sq Ft. 2. 450 Sq Ft.	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NO	NO	NO	NO
	Date of purchase in case of self - acquired property	1. 22.03.26 2. 22.03.26	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	1. Rs. 7,66,450/- 2. Rs. 1,83,948/-	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL
	Approximate Current market value	1. Rs. 8,50,000/- 2. Rs. 2,00,000/-	NIL	NIL	NIL
(ii)	<u>Non-Agricultural Land</u>	Survey No. 914/1	NIL	NIL	NIL
	Location(s) Survey number(s)	Situated at Village - Lateri, Tehsil- Lateri, District Vidisha (M.P.)			
	Area (total measurement in Hectare)	0.355 Hectare	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NO	NO	NO	NO
	Date of purchase in case of self - acquired property	19.03.2001	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	44,400/-	NIL	NIL	NIL
	Any Investment on the land by way of development, construction	4,20,000/- (Developed Godown)	NIL	NIL	NIL

[Handwritten Signature]



	etc.				
	Approximate current market value	1,06,00,000/-	NIL	NIL	NIL
(iii)	<u>Commercial Buildings</u> (including apartments) -Location(s) -Survey number(s)	NIL	NIL	NIL	NIL
	Area (total measurement in sq. ft.)	NIL	NIL	NIL	NIL
	Built-up Area (total measurement in sq.ft.)	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NO	NO	NO	NO
	Date of purchase in case of self - acquired property	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL
	Any Investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	NIL	NIL	NIL
(iv)	<u>Residential Buildings</u> (including apartments): -Location (s) -Survey number(s)	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft)	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NO	NO	NO	NO
	Date of purchase in case of self – acquired property	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL

[Handwritten signature]

	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	NIL	NIL	NIL
(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL
(vi)	Total of current market value of (i) to (v) above	Rs. 1,16,50,000/-	NIL	NIL	NIL

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

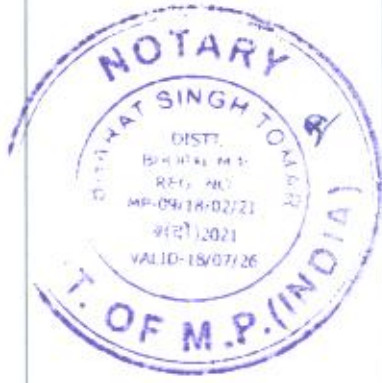
(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

S. No.	Description	Self	Spouse (Smt. Garima Vijayvargna)	Dependent-1 (Jyotirmat Agrawal)	Dependent-2 (Chandrasee Agrawal)
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or Financial Institution, Amount outstanding, Nature of loan	NIL	NIL	NIL	NIL
	Loan or dues to any other individuals/ entity other than mentioned above. Name(s), Amount outstanding, nature of loan	NIL	NIL	NIL	NIL
	Any other liability	NIL	NIL	NIL	NIL
	Grand total of liabilities	NIL	NIL	NIL	NIL



[Handwritten signature]

(ii)	<u>Government Dues:</u>	(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election ?			YES/NO
	Dues to departments dealing with Government accommodation	(B) If answer to (A) above is YES, the following declaration may be furnished namely:-			(Pl. tick the appropriate alternative)
		(i) The address of the Government accommodation (allotted in the name of spouse - Smt. Garima Vijayvargia):			
		i. House No. E-114/20, Shivaji Nagar, Bhopal (M.P.) 462016			
		(ii) There is no dues payable in respect of above Government accommodation, towards- (a) rent; (b) electricity charges; (c) water charges; and (d) telephone charges as on date			
		[the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter].			
		Note- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted.			
(iii)	Dues to department dealing with Government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL
		Self	Spouse	Dependent-1	Dependent-
(iv)	Income Tax dues	NIL	NIL	NIL	NIL
(v)	GST dues Proprietorship Firm - Ruchi Gas Agency GSTIN - 23AEHPA4178A1Z5	NIL	NIL	NIL	NIL
(vi)	Municipal/Property tax dues	NIL	NIL	NIL	NIL



[Handwritten Signature]

(vii)	Any other dues	NIL	NIL	NIL	NIL
(viii)	Grand total of all Government dues	NIL	NIL	NIL	NIL
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	NIL	NIL	NIL	NIL

(9) Details of profession or occupation:

- (a) Self :- Business (Gas Agency)
(b) Spouse :- Journalist

(9A) Details of source(s) of income:

- (a) Self : Business (Gas Agency)
(b) Spouse: Journalist
(c) Source of income, if any, of dependents,.....N.A.....

(9B) Contracts with appropriate Government and any public company or companies

- (a) details of contracts entered by the candidate..... N.A
(b) details of contracts entered into by spouse N.A
(c) details of contracts entered into by dependents N.A
(d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest N.A
(e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners N.A
(f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share N.A

(10) My educational qualification is as under:

M.B.J. (Master of Broadcast Journalism) 2020, Sagar University

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)

[Handwritten signature]



PART - B**ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A:**

1.	Name of the candidate		Rajneesh Kumar Agrawal, S/o Sh. Ramgopal Agrawal		
2.	Full postal address		E-114/20, Shivaji Nagar, Bhopal(M.P.) 462016		
3.	Number * and name of the constituency and State		35 - Bina, AssemblyConstituency, Madhya Pradesh		
4.	Name of the political party which set up the candidate (otherwise write 'Independent')		Bhartiya Janata Party		
5.	Total number of pending criminal cases		NOT APPLICABLE		
6.	Total Number of cases in which convicted		NOT APPLICABLE		
7.		PAN of	Year for which last Income Tax Return filed	Total Income Shown	
	(a) Candidate	AEHPA4178A	FY 2024-25 (AY 2025-26)	Rs. 9,92,920/-	
	(b) Spouse	AIRPV3791L	FY 2024-25 (AY 2025-26)	Rs. 1,01,970/-	
	(c) Dependent No.1	NIL	NIL	NIL	
	(d) Dependent No.2	NIL	NIL	NIL	
8.	Details of Assets and Liabilities (including offshore assets) in rupees				
	Description	Candidate	Spouse Garima Vijayvargia	Dependent-1 Jyotirman Agrawal	Dependent-2
A.	Moveable Assets (Total value)	Rs. 59,59,018/-	Rs. 32,12,190/-	Rs. 5,00,000/-	NIL
B.	Immovable Assets				
I	Purchase Price of self-acquired immovable property	1.Rs. 7,66,450/- 2.Rs. 44,400/-	NIL	NIL	NIL
II	Development/const ruction cost of immovable property after purchase (if applicable)	1. NIL 2. Rs. 4,20,000/-	NIL	NIL	NIL
III	Approximate Current Market Price	Rs. 1,16,50,000/-	NIL	NIL	NIL
	(a) Self-acquired assets (Total Value)	1.Rs.8,50,000/- 2.Rs. 2,00,000/- 3.Rs. 1,06,00,000/-	NIL		
	(b) Inherited assets (Total Value)	NIL	NIL		
9.	Liabilities	NIL	NIL	NIL	NIL
	(i) Government dues (Total)	NIL	NIL	NIL	NIL



[Handwritten signature]

	(ii)	Loans from Bank, Financial Institutions and others (Total)	NIL	NIL	NIL	NIL
10.		Liabilities that are under dispute				
	(i)	Government dues (Total)	NIL	NIL	NIL	NIL
	(ii)	Loans from Bank, Financial Institutions and others (Total)	NIL	NIL	NIL	NIL
11.		Highest educational qualification: M.B.J. (Master of Broadcast Journalism) 2020, Sagar University				
		(Give details of highest School /University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)				

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at Bhopal on 05.06.2026

[Signature]
DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

Note: 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

Note: 4. The affidavit should be either typed or written legibly and neatly.

Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.



IDENTIFIED BY
NAME Mehul Bhargava
ADDRESS E-7 Aarav Colony
SIGNATURE Mehul

[Signature]

SWORN BEFORE ME THE WITHEN NAMED
[Signature] 05/06/26
BHARAT SINGH TOMAR
NOTARY & ADVOCATE
BHOPAL M.P. INDIA

Additional affidavit to be submitted by candidates

Election to Council of States, from Madhya Pradesh.

I, **Rajneesh Kumar Agrawal**, Aged 50 years, Resident of **E-114/20, Shivaji Nagar, Bhopal (M.P.) 462016**, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

1. My wife (Smt. Garima Vijayvargia) has been allotted following govt. accommodation :-

a. House No. **E-114/20, Shivaji Nagar, Bhopal (M.P.) 462016**

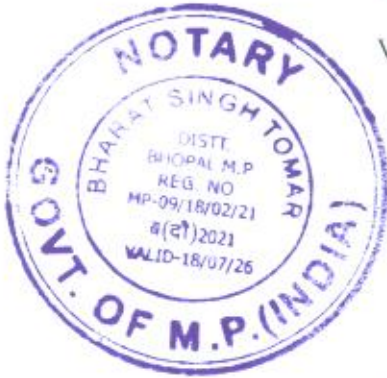
during the period of last 10 years prior to the date of notification of the current election, and there are no arrears of any dues to be paid towards rent for the accommodation or any arrears to the agencies providing electricity, water and telephone at the said accommodation as on 06.06.2026. No government accommodation is allotted in my name.

2. "No dues certificates" from the agencies concerned are attached hereto.

VERIFICATION

I, the deponent above named, do hereby verify and declare that the above statements are correct to the best of my knowledge, and no part of it is false.

Verified at Bhopal on 05.06.2026



[Signature]
DEPONENT

IDENTIFIED BY
NAME Rajneesh Kumar Agrawal
ADDRESS E-7 Kasa Colony
SIGNATURE Rajneesh

SWORN BEFORE ME THE
WITHIN NAMED
[Signature]
05/06/26
BHARAT SINGH TOMAR
NOTARY & ADVOCATE
BHOPAL M.P. INDIA